

LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI 110 054

SESSION REVIEW

Second Part of the First Session of Seventh Assembly (13.03.2020)

SUMMONS

Summons for Second Part of the First Session of the Seventh Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 11.03.2020.

DURATION OF THE SESSION

The Second Part of the First Session of the Seventh Legislative Assembly was conducted as a one day Special Session on 13th March, 2020 and adjourned *sine-die* by the Hon'ble Speaker on 13.03.2020 after holding one (01) sitting.

The Business conducted by the House during the sitting is summarized below.

STATEMENT (RULE 90)

Shri Gopal Rai, Hon'ble Minister of Development made a statement under Rule 90 of the Rules of Procedure and Conduct of Business of the Legislative Assembly National Capital Territory of Delhi regarding the problems and apprehensions related to updation of National Population Register which is slated to begin from April 1, 2020.

GOVERNMENT RESOLUTION

The following Resolution moved by Sh. Gopal Rai, Hon'ble Minister of Development (under Rule 90) was put to vote and adopted by voice-vote:

"The Legislative Assembly of NCT of Delhi, in its sitting held in Delhi on 13 March, 2020, resolves:

Taking note of the fact that the Parliament of India has recently made certain amendments to the Citizenship Act, 1955 through CAA which was assented to by Hon'ble President of India on 12 December, 2019,

Taking further note of the fact that the exercise for updating National Population Register (NPR) is going to start very soon vide which data on 9 new points are proposed to be obtained.

Taking note of the fact that there is widespread belief among public that the Government of India (GoI) will seek documents from the public to prove their citizenship and prepare a National Register of Citizens (NRC) thereafter based on the documents obtained and the new NPR,

Taking further note of the fact that there is fear and panic writ-large in the society about NRC which will determine who is not a citizen and all such people will be sent to detention centres.

With the considered view that since independence no other issue has agitated the minds of the people of India as much as the issue of NRC and the fear of being thrown into detention centres arbitrarily,

Viewing grimly the resultant prolonged agitations across India against NPR/NRC,

With the hope that the genuine questions that are agitating the minds of citizenry such as:

- 1. Will NPR data feed into NRC?
- 2. When will NRC be started?
- 3. What documents will be accepted as conclusive proof of citizenship?
- 4. If a bona fide citizen is not in possession of any of these documents, how does he/she obtain them now?

will be answered by the Government of India, in true democratic spirit, to the satisfaction of those living in fear of being thrown into detention centres,

That more than 90% of the people of India won't have expected documents and the whole exercise of seeking documents to prove their citizenship will put the citizens of India to untold miseries, cause widespread panic and create a peculiar situation when such large number of people will be unable to prove their citizenship,

Earnestly appeals to the Government of India that in the interest of the Nation, particularly when the economy is witnessing worst ever down slide and the unemployment is witnessing terrifying growth and with the threat of Corona pandemic looming large, it invests all its energies and resources on real needs of the people of India rather than unnecessary issues like NPR/NRC,

Therefore, urges upon Government of India to withdraw and not carry out the whole exercise of NPR and NRC;

Should the Government of India insist on going ahead, to restrict the exercise to NPR only with 2010 format with no new fields added to it."

13 (Thirteen) Members participated in the discussion. Sh. Arvind Kejriwal, Hon'ble Chief Minister replied to the discussion.

Shri Satyendar Jain, Hon'ble Ministry of Health made a statement under Rule 90 of the Rules of Procedure and Conduct of Business of the Legislative Assembly National Capital Territory of Delhi regarding the prevailing situation and precautionary measures taken on account of "Novel Corona Virus (COVID-19)"

09 (Nine) Members participated in the discussion. Shri Satyendar Jain, Hon'ble Minister of Health replied to the discussion. Sh. Arvind Kejriwal, Hon'ble Chief Minister also expressed his views.

MOTION

Shri Arvind Kejriwal, Hon'ble Chief Minister moved the following Motion regarding Election of Financial Committees:

"That the Members of this House do proceed to elect, in the manner required under Rule 192(2), Rule 194(2) and Rule 196(2) of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, nine Members each from amongst themselves to serve as Members of the Committee on Public Accounts, Committee on Estimates and Committee on Government Undertakings beginning from 1st April, 2020".

The Motion was put to vote and adopted by voice-vote.

COMMITTEE ON PEACE AND HARMONY

Hon'ble Speaker informed the House regarding the constitution of the Committee on Peace and Harmony and its Terms of Reference. Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved the following Motion:

"This House welcomes the decision of the Hon'ble Speaker to constitute the Committee on Peace and Harmony and approves the Terms of Reference of the Committee"

The Motion was put to vote and adopted by voice vote.

DISCIPLINARY ACTION

Shri Vijender Gupta, Member of BJP made certain objectionable remarks during his participation in the discussion on the Resolution moved by Sh. Gopal Rai, Hon'ble Minister. The same were objected by the Members of Ruling Party. The Chair requested Sh. Vijender Gupta, Member to withdraw his remarks, but however, the same were not withdrawn by the Member. The Chair named Sh. Vijender Gupta, Member and debarred him from the remaining proceedings of the day.

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